

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

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O.A. No. 50/94.

Dt. of Decision : 25.7.94.

1. M. Suresh
2. Syed Abdul Hameed
3. G. R. V. Sai Kumar
4. R. N. Ramachander
5. S. P. Venkatesham
6. M. Solomon
7. Md. Dawood Ali
8. Md. Jahangiruddin
9. Syed Yousuf
10. A. Krishna
11. Md. Abdul Hai
12. Mir Iqbal Ali
13. P. Satyanarayana
14. M. A. Bagui
15. E. Ramloo

.. Applicants.

Vs

1. General Manager,
SC Rly, Rail Nilayam,
Secunderabad.
2. Divisional Railway Manager,
Hyderabad Division (MG),
SC Rly, Secunderabad.
3. Divisional Mechanical Engineer,
Hyderabad Division (MG),
SC Rly, Secunderabad.

.. Respondents.

Counsel for the Applicants : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. C. V. Malla Reddy,
~~Asst. CGSC. for Rlys.~~

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A. NO. 50/94.

JUDGMENT

Dt: 25.7.94

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

Heard Shri P.Krishna Reddy, learned counsel
for the applicants and Shri C.V.Malla Reddy, learned
standing counsel for the respondents.

2. This OA was filed by 16 applicants praying for a direction to the respondents to maintain their seniority given to them as Khalasis in the year 1978 as 2nd Firemen on 1.6.1982 and Firemen 'C' Grade 'I' on 27.10.1987. It is stated that the revised seniority lists in all the categories were prepared as per the direction in OA 106/87 and 3 other OAs on the file of this Bench and consequently the applicants' places have come down in the respective seniority lists. Thus, it is a case of questioning the ~~finding~~ ^{directions} given in OA 106/87 and 3 other OAs. ~~As these~~ applicants are not parties to the said OAs, their remedy is either by way of review, or an appeal before the Supreme Court.

3. Accordingly, this OA is not maintainable. As such, it is dismissed even at the admission stage. But, this order does not debar the applicants either to prefer a review application before this Bench or an appeal before the Supreme Court against the orders in OA 106/87 and ~~two~~ other OAs. No costs.

(R. RANGARAJAN)
MEMBER (ADMN.)

(V. NEELADRI RAO)
VICE CHAIRMAN

Dated: 25th July, 1994.
Open court dictation.

vsn

Arulraj
Deputy Registrar

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

VICE-CHAIRMAN

AND

THE HON'BLE MR. K. RANGARAJAN : M(ADMIN)

DATE: 25-7-1994

ORDER/JUDGMENT

M.A.No. / R.A/C.A.No.

in

O.A.No.

50/94

(T.A.No.)

(W.P.NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed *as commission stage*

Dismissed as withdrawn

Dismissed f: r Default.

Ordered/Rejected

No order as to costs.

pvm

